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CENTRAL ADMINISTRATIVE TRIBUNAL  
BOMBAY BENCH

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Original Application No: 343/91.

Transfer Application No:

DATE OF DECISION: 25.10.1994.

S.B.Jagtap & Another Petitioner

Shri D.V.Gangal Advocate for the Petitioners

Versus

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Union of India & Ors. Respondent

Shri V.S.Masurkar Advocate for the Respondent(s)

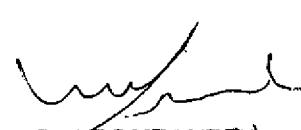
CORAM :

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The Hon'ble Shri M.S.Deshpande, Vice Chairman.

The Hon'ble Shri P.P.Srivastava, Member(A).

1. To be referred to the Reporter or not ? *M*
2. Whether it needs to be circulated to other Benches of the Tribunal ? *M*

  
(M.S. DESHPANDE)  
V.C.

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNALBOMBAY BENCH, BOMBAY.O.A.NO.343/91.

S.B.Jagtap &amp; Another ... Applicant.

V/s.

Union of India &amp; Ors. ... Respondents.

CORAM : Hon'ble Shri M.S.Deshpande, Vice-Chairman.

Hon'ble Shri P.P.Srivastava, Member(A).

APPEARANCES:

1. Shri D.V.Gangal, Counsel for the Applicant.
2. Shri V.S.Masurkar, Counsel for the Respondents.

ORAL JUDGEMENT :DATED : 25.10.1994.

¶ Per. Shri M.S.Deshpande, Vice-Chairman ¶

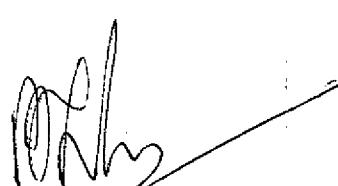
1. By this application, the applicants who were drivers in the scale of Rs.950-1500 in the Films Division under the Ministry of Information and Broadcasting seek parity to the employees with the Doordarshan who are appointed in three different scales, Rs. 950-1500 for light Motor Vehicle Drivers and Rs.1150-25-1500 for Heavy Motor Vehicle Drivers and another selection grade post with a scale of Rs.1200-30-1800 and contend that the nature of their duties and responsibilities are similar to the Drivers working with Doordarshan. At the stage of hearing, the Government Counsel for the Respondents stated before us that the scheme has already been framed pursuant to the directions of the Principal Bench of this Tribunal and instructions have been issued by the Government of India, Ministry of Personnel, Public Grievances and Pensions, Department of Personnel and Training vide letter No.22036/1/92-Est.(D) dated 30.11.1993, and that the present applicant would be eligible for consideration under this scheme.

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2. He also stated before us that the scheme is being processed.

3. Shri Gangal, Learned Counsel for the Applicants stated that the scheme vide letter No.A-11013/1/94-Est.I dated 14th September, 1994, from Films Division, Ministry of Information & Broadcasting, Government of India, has been finalised and the applicants who have been working for a long time would accept whatever is favourable to them. Mr. Gangal further submitted that the scheme has been made applicable to the applicants with certain reservations namely that the scheme should have been more liberal in respect of Drivers who have put in longer period of service such as the applicants. Anyway, the challenge which has been raised to the applicability of the schemes cannot be entertained at this stage in the present petition and we allow the applicants to withdraw the present application and if advised, challenge the same by filing a fresh petition. With this direction, this O.A. is disposed of.

4. That, so far as the applicants are concerned, the benefit of the above said scheme may be given to the applicants within a period of six months from the date of receipt of a copy of this order.

  
(P.P.SRIVASTAVA)  
M(A)

  
(M.S.DESHPANDE)  
V.C.

app.